

SUPREME COURT OF INDIA

Union of India (UOI)

Vs.

S.S. Gurayya

(K. T. Thomas and R. P. Sethi JJ.)

21.08.2000

ORDER

The Text below is only a summarized version of the order pronounced

The Supreme Court is inclined to condone the delay of 253 days involved in letters patent appeal filed by the appellant. The Supreme Court allowed the appeal and the petition to condone the delay would stand allowed.